COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 267 OF 2015 & IA NO. 430 OF 2015 APPEAL NO. 213 OF 2015 & IA NO. 351 OF 2015 AND APPEAL NO. 206 OF 2014

Dated: 28th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

West Bengal State Electricity Distribution Co. Ltd. ... Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Krishnan Venugopal, Sr. Adv.

Ms. Mazag Andrabi Mr. Shruti Dass

Counsel for the Respondent(s) : Mr. C. K. Rai

Mr. Umesh Prasad for R.1

Mr. Gaurav Kumar Singh for R.2

<u>ORDER</u>

I.A. No. 430 of 2015 in Appeal No. 267 of 2015 and I.A. No. 351 of 2015 in Appeal No. 213 of 2015) (Applns. for exemption from filing certified copy of the impugned order) are allowed.

We have heard learned counsel for the appellant for some time. List the matter for further hearing on 19.09.2017 at 2.30 p.m.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt